

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-505
IB-884/ND/2022

IN THE MATTER OF:

M/s. Capital Trade Links Pvt. Ltd.

....Applicant

Vs.

M/s. Thukral Electric Bikes Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 19.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Pankaj Agarwal

For the Respondent :

ORDER

Heard the submissions made by Counsel for the Financial Creditor as well as Counsel for the Corporate Debtor. Adv Vikram Aggarwal has appeared on behalf of Corporate Debtor and offered to file Vakalatnama within 3 days and also prayed for providing a copy of the petition as filed by Section 7 Applicant. Therefore, Counsel for Section 7 Applicant is directed to provide a legible and readable copy of the petition as filed before the Tribunal within next 3 days. Counsel for the Corporate Debtor is directed to file reply within 2 weeks. Post this matter on **13.02.2023**.

Sd/-

**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

Sd/-

**(SHRI P.S.N PRASAD)
MEMBER (J)**